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30.8.93 Hon. Mr. Justice R.K. Varma, V.C  
Hon. Mr. V.K. Seth, Member (A)

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Shri R.P. Singh learned counsel for the applicant. Sri C.S. Singh, learned counsel for the respondents. Heard the learned counsel for the applicant on the question of admission. Learned counsel for the applicant stated that the applicant has been working as Substitute in place of his father as E.D. Runner from 2.9.91 till date intermittently and that the father of the petitioner is to retire on 31.8.93.

As such, the applicant has prayed that instead of any one else being put as a Substitute in his place, he may be allowed to continue till a regular appointment is made on the post on which he has been working as a Substitute.

The learned counsel for the respondents is also heard on this question. We find <sup>the prayer</sup> reasonable ~~reasonable~~ ground that the applicant be allowed to continue as E.D. Runner as a Substitute till a regular appointment is made and we, do hereby grant the prayer and direct accordingly.

With the above direction this petition shall stand disposed of.

*✓*  
 Member (A)

*R.K. Varma*  
 Vice Chairman

(Uv)